IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

M.A.NO.955/94 in O.A.NO.161/94

Between:

Date of Order: 24.11.94.

...Applicant.

Y.Kameswaramma

1. The General Manager, South Central Railway, Secunderabad.

 The Divisional Railway Manager, South Central Railway, Vijayawada.

.Respondents.

Counsel for the applicant : Mr.V.V.Siva Rao, Advocate

Counsel for the respondents: Mr.G.S.Sanghi, SC for Rlys.

CORAM:

THE HON: BLE SHRI A. B. GORTHASAN ? MEMBER (A)

The Tribunal made the following Order:

This M.A. has been filed for setting aside the order of dismissal for default. It is addeged in the application that the counsel could not appear owing to illness and in order to substantiate this information, medical certificate is also filed. For what is stated in the application we find that it will be just and necessary to recall this order dismissing the application. Therefore, we allow the MA and restore the CA.

List the case for final hearing on 19.12.94.

The General Manager, South Central Railway, Secunderabad.
The Divisional Railway Manager, South Central Railway,

Vijayawada.

3. One copy to Mr.V.V.Siva Rao, Advocate, H.NO.13-1-1232/A/9, Abedkarnagar, Kulsumpura, Hyderabad - 500 267.

4. One copy to Mr.G.S.Sanghi, SC for Railways, CAT, Hyderabad.

5. One spare copy.

YLKR